

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 110  
IB-340/ND/2023  
IA/2173/2024

**IN THE MATTER OF:**  
**M/s. Punjab National Bank**

**...PETITIONER**

**Vs**

**Ms. Anuradha Jain**

**...RESPONDENT**

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 06.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the RP**

:Mr. Videh Vaish, Mr. Lalit Mohan, Ms.  
Aakansha, Mr. Vishal Mittal, Mr. Tarish  
Ayoobi and Mr. Avinash Gupta, Advs.  
Mr. Deepak Mittal RP in person

**ORDER**

**IA/2173/2024**

This is a report filed by the Resolution Professional under Section 99 of the IBC.

Heard the Ld. Counsel for the Resolution Professional. Issue notice to the Personal Guarantor and Financial Creditor for filing their response to this report. Notice be issued by all means and proof of service be filed. List the matter on **14.06.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**